

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 171/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018**

Name of the Company: IFCI Ltd.
V/s.
Reliance Marine And Offshore Ltd

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Natasha Sutaria Nikitha Menon	Advocate	IFCI	
2.	Saurabh Soparkar alw Raheel Patel & Arjun Joshi i/b. Nanavati Associates	Sr. Adv. Advs.	Respondent	

ORDER

Learned Advocate Ms. Natasha Sutaria with Learned Advocate Ms. Nikitha Menon i/b India Law LLP present for Financial Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b Nanavati Associates present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.

MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 30th day of January, 2018.

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL